

**THE HIGH COURT OF KERALA**

**A7- 80978/2021**

**Kochi : 682 031  
Date : 30.07.2022**

**NOTICE**

Sub :- Introduction of paperless courts w.e.f. 01.08.2022- guidelines to Advocates -reg

Ref:- High Court Notice A7-80978/2021 dated 21.07.2022

.....

Please refer to the notice cited. In connection with the introduction of paperless courts in the High Court w.e.f. 01.08.2022, the following guidelines are issued :-

1. As presently followed, the copies to be served to Government Pleaders, SGCs and other institutional standing counsel in the matters e-filed in the jurisdiction of paperless courts can be through the dash board by marking copy at the time of e-filing. However, this may not be possible in the case of parties, respondents or institutions which have no standing counsel nominated/approved. In such cases, in order to enable service of notice or other processes, as per the order of the court, the advocate who e-filed the case shall produce necessary physical copies for such services.
2. In the case proposed to be filed before the paperless courts, it is not necessary to file physical copies of the e-filed case after scrutiny by FSOs and once the case are defect free, it will be automatically listed as per standing instructions in this part. However, originals of documents which are required to be produced by the e-filer as per the existing instructions shall be produced in the filing section. All such documents shall be produced as per Rules and consideration of the case shall be subject to the production of originals.
3. As of now, 'all in one touch screen personal computers' are provided for the use of advocates in the paperless courts. The

display of case and case files is automatic with the case taken on board as initiated by the court officer and the Advocate need not log in to view the case file taken on board. He need only to open the case file for viewing and for representing the case.

( By Order )



P. Krishna Kumar  
Registrar General

To

The Advocate-General, Ernakulam.  
The Director General of Prosecutions & State Public Prosecutor, Ernakulam.  
The Additional Advocate-General, Ernakulam (2).  
The Additional Director General of Prosecutions, Ernakulam.  
The Director, Kerala Judicial Academy, Athani  
The Member Secretary, Kerala State Legal Services Authority, Ernakulam  
The Director, Kerala State Mediation and Conciliation Centre, Ernakulam  
The President, Kerala High Court Advocates' Association, Ernakulam  
The Vice-Presidents, Kerala High Court Advocates' Association, Ernakulam (2).  
The State Attorney, Advocate-General's Office, Ernakulam.  
The Secretary, Kerala High Court Advocates' Association, Ernakulam.  
The General Secretary, Kerala High Court Senior Advocates' Association, Ernakulam  
The Secretary, Indian Law Institute, Kerala, Ernakulam  
The Senior Counsel, Government of India (Taxes), Ernakulam.  
The Assistant Solicitor General of India, Ernakulam.  
The Chairman, Bar Council, Ernakulam.  
The President, Kerala Federation of Women Lawyers, Ernakulam.  
The Secretary, Rule Committee under Section 123 CPC, High Court.  
The President, Kerala High Court Advocates' Clerks' Association, Ernakulam.  
The Registrar (Judicial), High Court.  
All Officers and Sections, High Court.  
The Secretary, High Court Legal Services Committee, Ernakulam.  
The Private Secretary to the Chief Justice, High Court.  
The Protocol Officer, High Court.  
The Public Relations Officer, High Court.  
The Additional Public Relations Officer, High Court.  
The Private Secretaries to Judges, High Court.  
The Filing and Court Officers' sections, High Court.  
The IT Section, High Court (for publishing the notice in the High Court Website.)  
The Confidential Assistants to the Registrars, Director (KJA) and  
the Additional Registrar (General Administration).  
The Admn. Records Section, High Court  
The Notice Board, High Court  
The File/Stock File

**Copy submitted to :- The Honourable the Chief Justice and  
the Honourable Judges**